COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 310 of 2016 &
IA No. 639 of 2016

Dated: 28th November, 2016

Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J.Kapoor, Technical Member

In the matter of:

Swastik Construction Services ….Appellant (s)
Vs.
Karnataka Electricity Regulatory Commission & Anr. ....Respondent (s)

Counsel for the Appellant(s) : Mr. Shridhar Prabhu
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-1

ORDER

It is stated that Appeal No. 221 of 2016, where the same order is challenged, has been admitted by us. Therefore, we admit this appeal. Issue notice on the appeal as well as on the I.A. No. 639 of 2016 (Application for stay) to the Respondents returnable on 17.01.2017. Dasti, in addition, is permitted.

List the matter on ***17.01.2017***. We direct that no coercive steps may be taken against the Appellant until further orders. This order is passed without prejudice to the rights and contentions of the parties.

(I.J.Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt